

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4564
ANSWERED ON:11.08.2014
RECOGNITION OF POLITICAL PARTY AS NATIONAL PARTY
Kumar Shri Ashwini

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of criteria laid down for recognition of a political party as a national party;
- (b) whether some political parties have not fulfilled the laid down requirements, especially after recent Lok Sabha polls;
- (c) if so, the details thereof; and
- (d) the action taken/proposed to be taken by the Government to de-recognise such political parties as National Parties?

Answer

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

- (a): The criteria related to the recognition of a political party as national party are given in para 6B and 6C of the Election Symbols (Reservation and Allotment) Order, 1968.
- (b): Yes, Madam.
- (c): The Election Commission has informed that among the National Parties, the recognition of Bahujan Samaj Party, Communist Party of India and Nationalist Congress Party are under review process based on their poll performance, as these parties have not fulfilled the conditions for retaining recognition as National Parties.
- (d): The Election Commission has also informed that hearing opportunities are being given to the above mentioned National Parties and the hearing is fixed for 19 August, 2014. After the hearing, appropriate orders will be passed in this regard.